

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 229 OF 2019 &  
IA NO. 949 OF 2019**

**Dated : 30<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of :**

**BSES Rajdhani Power Ltd. & Anr. ... Appellant(s)  
Vs.**

**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan  
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Ms. Poorva Saigal  
Mr. Shubham Arya for R-7  
  
Mr. Divyanshu Bhatt for R-9  
  
Mr. Raunak Jain  
Mr. Vishvendra Tomar for R-10

Mr. Shri Venkatesh  
Mr. Nishtha Kumar for R-12

Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R-12

**ORDER**

Admit.

Issue fresh notice. Dasti, in addition, is permitted.

Meanwhile, other Respondents who are already on record shall file their objections within six weeks' time i.e. on or before 11.09.2019 with advance copy to the other issue. Thereafter, rejoinder shall be filed

within two weeks' time i.e. on or before 26.09.2019 with advance copy to the other issue.

List the matter on **03.10.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/kt*

**(Justice Manjula Chellur)**  
**Chairperson**